

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 439 of 92 with M.A./193/93.
~~XXXXXX~~

DATE OF DECISION 17/06/1993.

Shri Gobarbhai Dunabhai Petitioner

Shri H.D.Vasavada. Advocate for the Petitioner(s)

Versus

Union of India and others. Respondent

Shri B.R.Kyada. Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr.N.B.Patel : Vice Chairman

The Hon'ble Mr.V.Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Shri Gobarbhai Dunabhai
residing at Utsari Road,
Street No. 22/4,
Ratanpur,
Surendranagar.

...Applicant.

(Advocate : Mr.H.D.Vasavada)

Versus

1. Union of India
through
General Manager,
Western Railway,
Churchgate,
Bombay.
2. Divisional Railway Manager,
D.R.M. Office,
Kothi Compound,
Rajkot.
3. Naranbhai G.(Shunter),
Sabarmati Loco Staff,
Locoshed,
Sabarmati,
Western Railway,
Ahmedabad.

...Respondents.

(Advocate : Mr.B.R.Kyada)

ORAL JUDGMENT

O.A./439/92

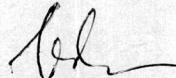
with
M.A./193/93.

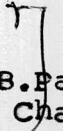
Dated : 17th June, 1993.

Per : Hon'ble Mr.N.B.Patel : Vice Chairman

The M.A./193/93 is for amendment before issuance
of notice on the O.A. Neither Mr.H.D.Vasavada nor the applicant
is present, when the matter is repeatedly called out.

O.A./439/92, dismissed for default. M.A./193/93 does not
survive. No order as to costs.


(V.Radhakrishnan)
Member (A)


(N.B.Patel)
Vice Chairman

DATE	OFFICE REPORT	ORDERS
029-7-93	<u>M.A. 365/92 in O.A. 439/92</u>	<p>Mr. Vasavda and applicant are not present though repeatedly when called out. Dismissed for default.</p> <p><u>O.A. 439/92</u></p> <p>O.A. may be fixed for final hearing on 20-8-93.</p> <p><i>[Signature]</i></p> <p>(V. Radhakrishnan) Member (A)</p> <p><i>[Signature]</i></p> <p>(N.B. Patel) Vice Chairman.</p> <p>*AS.</p>
20-8-93		<p>Mr. Vasavda is not present. At the request of Mr. Kyada, adjourned to 27-9-93 as Mr. Kyada is busy in part-heard case in High Court. Notice informing the respondent no.3 that the case is now fixed for hearing on 27-9-93.</p> <p><i>[Signature]</i></p> <p>(V. Radhakrishnan) Member (A)</p> <p><i>[Signature]</i></p> <p>(N.B. Patel) Vice Chairman.</p> <p>*AS.</p>
93	<p><i>Rsp. Sub.</i></p> <p>Notice issued on 21-7-93 Q 24/9</p>	<p>Mr. Vasavda, is not present. At the request of Mr. Kyada, adjourned to 6-10-93, as he wants to move the Tribunal for filing additional re</p> <p>Call on 6-10-93.</p> <p><i>[Signature]</i></p> <p>(V. Radhakrishnan) Member (A)</p> <p><i>[Signature]</i></p> <p>(N.B. Patel) Vice Chairman.</p> <p>*AS.</p>

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 439/92

~~T.A.~~ No.

DATE OF DECISION 06/10/1993

Shri Gobarbhai Dunabhai Petitioner

Mr. H. D. Vasavada Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondent

Mr. B. R. Kyada Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. B. Patel : Vice Chairman

The Hon'ble Mr. V. Radhakrishnan : Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
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Na

Shri Gobarbhai Dunabhai
Residing at Utsari Road,
Street No.22/4,
Ratanpur,
Surendranagar,
(Advocate: Mr. H. D. Vasavada)

: Applicant

Versus

1. Union of India
through
General Manager,
Western Railway,
Churchgate,
Bombay.
2. Divisional Railway Manager,
D.R.M. Office,
Kothi Compound,
Rajkot.
3. Naranbhai G. (Shunter),
Sabarmati Loco Staff,
Locoshed,
Sabarmati,
Western Railway, Ahmedabad.

: Respondents

(Advocate: Mr. B. R. Kyada)

ORAL JUDGMENT

IN

O.A./439/92

Date: 06/10/93

Per: Hon'ble Mr. N. B. Patel

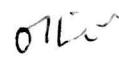
: Vice Chairman

The applicant and his advocate Mr. Vasavada are not present. They were not present on the last atleast three occasions also, when the case was called out. Dismissed for default. No order as to costs.


(V. Radhakrishnan)
Member (A)


(N. B. Patel)
Vice Chairman

a.a.b.

DATE	OFFICE REPORT	ORDER
10/12/93		<p style="text-align: center;"><u>MA/652/93</u></p> <p>Heard Mr. Pandit and Mr. Shevde for Mr. Kyada. M.A. allowed. Order dismissing O.A. 439/92 set aside and the said O.A. restored to file. If the applicant has has any other prayer to make for amendment of ⁱⁿ the application, he may move the Tribunal separately for that purpose. MA/652/93 stands disposed of. No order as to costs .</p> <p style="text-align: center;"><u>OA/439/92</u></p> <p>O.A. may be listed for final hearing on 24.12.1993.</p> <p style="text-align: center;"></p> <p>(K. Ramamoorthy) Member (A)</p> <p style="text-align: right;">(N.B. Patel) Vice Chairman</p> <p style="text-align: center;">a.a.b.</p> <p style="text-align: center;"></p> <p>As the learned Member of the Bench is not available in the afternoon the matter is adjourned to 8-3-94</p> <p style="text-align: center;"></p> <p>K. RAMAMOORTHY MEMBER (A)</p> <p style="text-align: left;">24-12-93</p>

Date	Office Report	Order
8/3/94		<p>Time being over, Adjourned to 15/4/1994.</p> <p><i>R</i> (K. Ramamoorthy) Member (A)</p> <p><i>R</i> (N.B. Patel) Vice Chairman</p> <p>a.a.b.</p> <p><i>R</i> As the learned Member of the Bench is not available, the matter is adjourned to 23.6.1994.</p> <p><i>R</i> K. RAMAMOORTHY MEMBER (A)</p> <p>Mr. G. A. Pandit and the applicant are not present. Adjourned to 25.7.1994.</p> <p><i>R</i> (K. Ramamoorthy) Member (A)</p> <p><i>R</i> (N.B. Patel) Vice Chairman</p> <p>ait.</p>
15/4/1994		
23.6.94.		

Office Report

ORDER

Date

Mr. Pandit is not present. Time being over,
adjourned to 18.3.1994.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

aab

18-8-94

Adjourned to 20-10-94, at the request of
Mr. Kyada and with the consent of Mr. Pandit.


(V. Radhakrishnan)
Member (A)


(N.B. Patel)
Vice Chairman

mhp/ssh

20.10.94

Sick note filed by Mr. Pandit.

Adjourned to 8.12.94.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

P/npm

8.12.94

Joint
Adjourned to 17.1.95 at the request of
Mr. Pandit and Mr. Kyada.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

vtc.

Date	Office Report	ORDER
17.1.95	Adjourned to 2/2/95, at the request of both the learned advocates.	(K. Ramamoorthy) Member (A)
2/2/95	As the Hon'ble Vice Chairman is not available, adjourned to 16/3/95.	(K. Ramamoorthy) Member (A)
16.3.95	As the Hon'ble Vice Chairman is not available, adjourned to 28.4.95.	(K. Ramamoorthy) Member (A)
28-4-95	Adjourned to 5-5-95 at the request of Mr. Pandit as he wants to consider whether the present O.A. should be withdrawn with liberty to file a fresh O.A.	(K. Ramamoorthy) Member (A)
		(N.B. Patel) Vice Chairman

Date	Office Report	ORDER
5-5-95		<p style="text-align: right;">8-5-95</p> <p>Adjourned to 26-7-95, at the request of Mr.Pandit conveyed through Mr.K.K.Shah.</p> <p style="text-align: center;">(K.Ramamoorthy) Member (A)</p> <p style="text-align: right;">(N.B.Patel) Vice Chairman</p> <p style="text-align: center;">*ss</p>
8-5-95		<p>Adjourned to tomorrow i.e.9/5/95.</p> <p style="text-align: center;">(K.Ramamoorthy) Member (A)</p> <p style="text-align: right;">(N.B.Patel) Vice Chairman</p>

Office Report

O R D E R

5-5-95

8/5/95

Adjourned to 26-7-95, at the request of Mr.Pandit
conveyed through Mr.K.K.Shah.

(K.Ramamoorthy)
Member (A)

(N.B.Patel)
Vice Chairman

*ss

8-5-95

Adjourned to tomorrow i.e. 9/5/95.

(K.Ramamoorthy)
Member (A)

(N.B.Patel)
Vice Chairman

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. /439/92
T.A. NO.

DATE OF DECISION 9th May 1995

Gobarbhai Dunabhai

Petitioner

Mr.G.A.Pandit

Advocate for the Petitioner (s)

Versus

Union of India & ors.

Respondent

Mr.B.R.Kyada

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel

Vice Chairman

The Hon'ble Mr. K.Ramamoorthy

Administrative Member

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Gobarbhai Dunabhai
residing at Utsari Road,
Street No.22/4,
Ratanpur,
Surendranagar.

Applicant

Advocate **Mr.G.A.Pandit**

versus

1. Union of India, Through :
General Manager,
W.Rly., Churchgate,
Bombay.
2. Divisional Railway Manager,
D.R.M. Office,
Kothi Compound,
Rajkot.
3. Naranbhai G. (Shunter),
Sabarmati Coco Staff,
Loco Shed,
Sabarmati, W.Rly.,
Ahmedabad.

Respondents

Advocate Mr. B. R. Kyada

ORAL ORDER

O.A.439/92

Date: 9-5-95

Per Hon'ble Mr.N.B.Patel

Vice Chairman

Mr. Pandit states that the applicant has submitted two representations which are referred to in the memo~~x~~ of the O.A. and the applicant has so far not received any reply to the said representations. He further states that the applicant will make a more comprehensive supplementary representation

within 15 days hereof and that the applicant will be satisfied, at this stage, if the respondents ~~are~~ are directed to take decision on his representations within a period of 8 weeks after receipt of supplementary representation by them and will communicate their decision to the applicant within a period of 1 week after it is taken. If the applicant makes a supplementary representation within a period of 15 days, the respondents are directed to take decision on his earlier two representations and supplementary representation within a period of 3 weeks after it is submitted and to communicate the decision to the applicant within a period of 1 week after it is taken. In view of these directions, Mr.Pandit seeks permission to withdraw the present O.A. with liberty to the applicant to file a fresh O.A. in case, he is aggrieved by the decision that may be taken on his representations. O.A. stands disposed of as withdrawn accordingly. No order as to costs.

A copy of this order may be sent directly to the applicant as requested by Mr.Pandit.



(K.Ramamoorthy)
Member (A)


(N.B.Patel)
Vice Chairman